

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). At present there is no proposal to set up any such unit in the central public sector in Kerala.

[*Translation*]

### Plots in Lieu of Land Acquisition

310. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to de-notify such acquired land in Delhi which has been inhabited by people and where notice for acquisition of such land has since been issued;

(b) if so, the time by which it is likely to be done;

(c) if not, the reasons therefor;

(d) whether civic amenities have been provided by the DDA to the residents of those areas which have been acquired;

(e) if not, the reasons therefor and the time by which these facilities are likely to be provided;

(f) the number of persons to whom alternate residential plots have been given by DDA against their acquired land and the number of those whom such plots of land have not yet been allotted; and

(g) the reasons for not allotting plots of land to them?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) to (e). Question does not arise.

(f) Out of 8176 cases recommended by the Delhi Administration, DDA allotted 5945 alternate residential plots upto 31st December, 1989.

(g) Non-availability of sufficient number of developed residential plots.

### Compensation to Farmers

311. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that DDA had acquired the land in the recent past from Farmers of Delhi at cheap rates and is selling the same at high rates;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government propose to give additional compensation to the farmers; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir. The land is being acquired by Delhi Administration under the provisions of Land Acquisition Act, 1894 as amended in 1984 for the planned development of Delhi and is placed at the disposal of the DDA for its development and disposal according to plan. The rate at which land is allotted for various schemes is determined by taking into account, the cost of its acquisition, development charges etc.

(b) Question does not arise in view of the position stated against (a) above.